

*By E-Mail/Special Messenger*

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/10752/A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
Shri Tridib Kumar Bhattacharjee  
Member, Motor Accident Claims Tribunal  
Barpeta

Dated Guwahati, the 17<sup>th</sup>. November, 2022

Sub:- **Permission to avail LTC.**

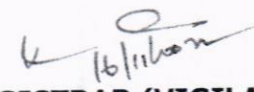
Ref:- Your letter MACT(B) 2103 dated 11.10.2022

Sir,

With reference to the above, I am directed to inform you that , you are allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 22.11.2022 to 27.11.2022) to visit Puri (Odisha) along with your wife and two sons, by the shortest possible route, as per existing Rules.

Thanking you.

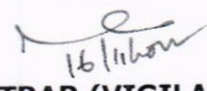
Yours faithfully

  
**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/10753-10755/A, dated 17/11/22**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

  
**REGISTRAR (VIGILANCE)**